

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 106

IA No.- 3825/2020 in IB-1226/ND/2019

IN THE MATTER OF:

Ashish Bankar

... Applicant/Petitioner

Vs

M/s Nu Tek India Ltd.

... Respondent

Order under Section 7 of IBC.

Order delivered on 28.10.2020

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the RP

: Mr. Rishabh Singh, Adv.
Mr. Gourav Gupta, Adv.
Ms. Kanti Mohan Rastogi, RP
Mr. Kul Bhushan Sachdev

For the R-4

: Mr. Alok Kumar Kuchhal, Adv.

ORDER

IA No. 3825/2020:

Application filed by the Liquidator. Mr. Sanjay Kumar, Learned Counsel for the Liquidator states that the directions sought against respondents No. 1, 2 & 3 stands satisfied, hence, the application is not pressed against them and they may be discharged. Accordingly,

Respondents No. 1, 2 & 3 are discharged. Mr. Abhishek, Learned Counsel appearing for the respondent No. 4 accepts notice and undertakes to file reply within two weeks, with copy in advance to the other side.

List on 25.11.2020.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

Mukesh- 28.10.2020